

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.21
C.P.No.133/BB/2022

IN THE MATTER OF:

Mrs. D Gowramma POA Holder & Anr. ... Petitioners
Vs.
M/s. Ramakrishna Lodge and Enterprises Pvt. Ltd. & Ors. ... Respondents

Order under Section 46, 98, 128, 130, 167, 168, 241- 242 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri G. Kumar
For the Respondents No. 3,
4(a-e), 5(a-c), 6, 7, 8, 9 : Shri Abijith Jaijo *for Ms. Krutika Raghavan*

ORDER

1. Heard the Ld. Counsel for the Petitioner and the Respondents No.3 to 9.
2. It is noticed that vide order dated 21.08.2023, the Petitioner was directed to file rejoinder and the same was again reiterated vide order dated 14.03.2024. However, the same is not filed till date. Therefore, as a last chance one more opportunity is granted to the Petitioner to file the same within a period of one week, after duly serving the copy on the other side; failing which the right will be forfeited.
3. List the case on **01.08.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)